

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Miscellaneous Application No.200/00145/2020**  
(in O.A. No.200/1156/2019)

Jabalpur, this Wednesday, the 19<sup>th</sup> day of February, 2020

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Neelesh Kumar Jain, S/o Late Laxmi Chand Jain D.O.B. 11.08.1987 Working as Skilled Worker OFK Khamariya R/o House No.54, Nand Nagar, Manegaon, Ranjhi Jabalpur (M.P.) 482005
2. Chandan Singh, DOB 20.10.1993 S/o Late Bidyarthi Singh Working as Skilled Worker OFK Khamariya, R/o House No.1292, Nanak Nagar, Mangaon Ranjhi Jabalpur (MP) 482005
3. Shesh Ram Ghodapatiya, DOB 03.01.1988, S/o Shri Laxmi Chand Jain, Working as Skilled Worker, OFK Khamariya, R/o Building No.105 Vasundhra Vihar Face-II Ghana Jabalpur (MP) 482005

**-Applicants**

(By Advocate-**Shri Vijay Tripathi**)

**V e r s u s**

1. Union of India, Through its Secretary Ministry of Defence, Department of Defence production South Block New Delhi 110001
2. Chairman/Director General Ordnance Factory Board, 10-A Shahid Khudi Ram Bose Marg, Kolkata 700001 (W.B.)
3. Sr. General Manager, Ordnance Factory Khamariya Jabalpur (MP) 492005

**- Respondents**

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

This Miscellaneous Application has been filed by the applicants for making correction in the cause title of the Original

Application No.200/1156/2019 as well as in the final order dated 13.01.2020 passed by this Tribunal in the said OA.

2. The learned counsel for the applicants submits that due to typographical error following errors have crept in the cause title of the Original Application:

(a) Father's name of applicant No.1 has been typed as "Late Laxmi Chand Jain" in place of "Shri Laxmi Chand Jain".

(b) The date of birth of applicant No.2 has been typed as "20.10.1993" in place of "02.10.1993".

(c) Father's name of Applicant No.3 has been typed as "Shri Laxmi Chand Jain" in place of "Shri Radhe Shyam Ghodapatiya".

3. After having considered the arguments put forth by the learned counsel for the applicants, this Misc.Application is allowed. The applicants are permitted to accordingly make amendment in the cause title of the OA and after the amendments are incorporated, Registry of this Tribunal is directed to incorporate those corrections in the order dated 13.01.2020 passed by the Tribunal and thereafter issue corrected copies to the parties.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

*rkv*